

नेताजी सुभाषचन्द्र बोस के कार्यों के सम्बन्ध में फिल्म

*१६२. श्री नवाबसिंह चौहान : क्या सूचना तथा प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को सूचना है कि नेताजी सुभाषचन्द्र बोस के पिछड़ी लड़ाई के समय के कार्यों के सम्बन्ध में कोई फिल्म तैयार की जा रही है;

(ख) यदि हां, तो वह फिल्म कौन बना रहा है और क्या सम्बन्धित पक्ष ने इस सम्बन्ध में सरकार से कुछ सहायता मांगी है; और

(ग) क्या सरकार नेताजी को कोई प्रामाणिक फिल्म स्वयं बनाने या औरों से बनवाने की कोई योजना बना रही है और यदि हां, तो वह योजना क्या है ?

[FILM ON THE ACTIVITIES OF NETAJI SUBHASH CHANDRA BOSE

•192. SHRI NAWAB SINGH CHAUHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that a film on the activities of Netaji Subhash Chandra Bose during the last War is being prepared;

(b) if so, who is producing the film and whether some aid has been asked for by the party concerned from Government in this regard; and

(c) whether Government are themselves formulating any scheme for producing any authentic film on Netaji or for getting it produced by others and if so, what is that scheme?]

सूचना तथा प्रसारण मंत्री के संसदीय सचिव (श्री जी० राजगोपालन) : (क) और (ख) ज्ञात हुआ है कि "नेता जी सुभाष"

नामक एक फिल्म (हिन्दी में) मैसर्स भारती चित्रण, कलकत्ता द्वारा बनाई जा रही है ।

(ग) जी, नहीं ।

[THE PARLIAMENTARY SECRETARY TO THE MINISTER OF INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN): (a) and (b). It is understood that a film entitled "Netaji Subhash" (Hindi) is being produced by Messrs. Bharati Chitran (Private) Limited, Calcutta.

(c) No. Sir.]

श्री नवाबसिंह चौहान : क्या सरकार की तरफ से कोई ऐसी कोशिश हुई है कि प्राइवेट प्रोड्यूसर के जरिये से यह फिल्म जो बनाई जा रही है वह आर्थिक बने, न कि नेता जी के नाम को महज पैसा कमाने के लिये इस्तेमाल किया जाय ?

SHRI G. RAJAGOPALAN: Sir, as the House is already aware, there is no provision in the present rules for the control over production of films. Only after a film is produced it is brought before the Censors. At that time, according to the rules and regulations of the Board of Censors we judge a film, whether it is authentic, etc. In addition to that I may add, Sir, that the producer himself has said in a statement to the press— after this has come "I shall select only well established historical materials on Netaji's life. I am fully aware that it is not possible for me to produce a flawless biographical record of such a great person."

SHRI BHUPESH GUPTA: May I know, Sir, if the producers have been given any assurance in this respect that that portion of the film which portrays the Indian National Army would not be subjected to rigorous censorship—it seems the Government nowadays is becoming allergic towards this?

SHRI JAWAHARLAL NEHRU: These questions are not questions, Sir. These are imputations, as to what

Government does and does not do. I do submit, Sir, they cannot be considered legitimate questions.

DISCHARGE OF C.P.W.D. EMPLOYEES

◆193. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number of Central Public Works Department employees working in the North and South Avenues and other enquiry offices who have been discharged within the last three months; and

(b) whether it is a fact that some of these employees have served the Department from five to ten years and they have been discharged without being given even a month's notice?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA) : (a) and (b). In the Enquiry Offices in North and South Avenues and other places under the Parliament Works Division of the C.P.W.D. no employees in the regular and work-charged establishment have been discharged during the last 3 months. The information regarding Enquiry Offices under other Divisions is being collected and will be laid on the Table of the House in due course. The employment on muster roll being of a casual nature, it is difficult to ascertain that a particular person has been on employment continuously, as no authentic records are kept of casual appointments. As continuous appointment of the same persons under muster roll for long periods has been prohibited by the Chief Engineer, the question of giving notice does not really arise.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, the number of C.P.W.D. employees who are still working as temporary work-hands, for the last 2-10 years?

SHRI ANIL K. CHANDA: I should like to have notice of this question.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, if it is a fact that these people, who are working as temporary hands, are turned out for a few days every time after serving for three months so that they may not claim gratuity, casual leave or any other benefit?

SHRI ANIL K. CHANDA: As I indicated in my answer, the hon. Member is referring to people on the muster roll who are neither on the regular staff nor on the work-charged staff of the C.P.W.D. Their work is of a very casual nature; it may be for a few days or may be for a few weeks.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, the number of workers who are still on the muster roll after serving for 2 to 5 years?

SHRI ANIL K. CHANDA: I require notice.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, if it is a fact that some of the workers have not been made permanent in spite of their continuous service since the last 10 to 11 years on the plea that these workers have not come through Employment Exchanges though some of these workers are in service from the time when these Exchanges were not in existence at all?

SHRI ANIL K. CHANDA: I have said that complete record is not available because these are very casual appointments. The hon. Member has sent us a list of names. We are scrutinising their claims and if the claims are substantiated, we will do our best to give them some sort of redress.

CEASE-FIRE AGREEMENTS VIOLATED BY PAKISTANI TROOPS

•194. SHRIMATI SAVITRY DEVI NIGAM: Will the PRIME MINISTER be pleased to state the number of times the cease-fire agreements were violated by the Pakistani troops during the years 1957-58 and 1958-59?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : 11 cease-fire agree-